

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/2010

- Subject** : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of 400 kV D/C Jhajjar-Mundaka transmission line of APCPL for the period from the anticipated commercial operation date 31.8.2010 to 31.3.2014
- Date of Hearing** : 9.10.2014
- Coram** : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A. S. Bakshi, Member
- Petitioner** : Aravali Power Company Private Limited
- Respondents** : North Delhi Power Ltd. and 2 others
- Parties present** : Shri N. N. Sadasivan, APCPL/NTPC
Shri G. K. Dua, APCPL
Shri Patanjali Dixit, NTPC
Shri S. K. Mandal, NTPC
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

The representative of the petitioner submitted as follows:-

- a. The instant petition has been filed for approval of transmission tariff for 400 kV D/C Jhajjar-Mundka Transmission Line which was constructed for transmission of power from Indira Gandhi Super Thermal Power Project (IGSTPP) of the petitioner to discoms in Delhi. The asset was put under commercial operation on 1.3.2011;
- b. The power generated from IGSTPP is shared equally between Delhi and Haryana. Haryana has constructed its own transmission line for evacuation of its share of power;



- c. The instant line was planned and used initially as a dedicated line and later the line was used for evacuation of power to States other than Delhi. Accordingly, applied for an inter-State transmission line and was granted licence on 7.11.2013;
- d. Provisional tariff was granted vide order dated 13.5.2014, for the period starting from the date of licence to 31.3.2014; and
- e. Tariff for the instant asset may be granted from the date of commercial operation, i.e. 1.3.2011, instead of from the date of licence, as it would help the petitioner in recovering the transmission charges from the beneficiaries without any difficulty.

2. The Commission observed that the tariff of the dedicated transmission line shall be worked out as a separate stream under generation tariff under Petition No.229/2010 upto the date of commercial operation of Unit-I of the generating station, i.e. 5.3.2011. The tariff thus determined shall be applicable upto 6.11.2013 and transmission tariff thereafter shall be determined for the transmission line as an ISTS in Petition No.239/2010.

3. The Commission directed the petitioner to revise Petition No.239/2010, considering the date of commercial operation of the ISTS as 7.11.2013, containing all the relevant information to work out the final transmission tariff. The Commission further directed to include the following information:-

- a) Details of capital cost including IDC and IEDC as on date of commercial operation of Unit I of generating station (5.3.2011);
- b) Auditor's certificate indicating the expenditure including IEDC & IDC as on DOCO (7.11.2013) and additional capital expenditure incurred during 7.11.2013 (DOCO) to 31.3.2014;
- c) Revised tariff Forms considering DOCO of 7.11.2013;
- d) Details of additional capital expenditure, if any, for the transmission asset filed in the instant petition;
- e) Details of initial spares procured as on DOCO of Unit-I of generating station for transmission line and Sub-station separately;
- f) Benchmarking data for transmission asset;
- g) ~~Details of Gross Loan/s deployed for ISTS (as per Form-13) and the Net~~



Loan/s as on 7.11.2013;

- h) Supporting documents of the loan/s deployed in transmission system indicating interest rates, different dates of drawl and the corresponding rates of interest and repayment schedule;
 - i) Cumulative depreciation corresponding to transmission system from 1.3.2011 to 6.11.2013;
 - j) The amount and nature (Sub-station/Transmission line) of initial spares in the expenditure as on DOCO; and
 - k) The closing capital cost of the dedicated line should reconcile with the opening capital cost of ISTS line.
4. The Commission further directed the petitioner to file the above before 21.11.2014 on affidavit, with a copy to the respondents.
5. The Commission directed that due date of filing the information should be complied with and information received after the date shall not be considered while passing the order.
6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

